

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-313/ND/2018

In the matter of :

Falcon Waterfree Europe, Gmbh

....PETITIONER

Vs.

Enswico (India) Pvt. Ltd

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 13.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Alishan Nagree, Mr. Dhruv Manchanda,
Advocates

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that pursuant to the directions dated 09.7.2018, dispatch proof co-relating with the Tracking report has been enclosed at page-5 of the typed set of documents. The same is taken on record.

The matter is heard and C.P. is reserved for orders.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit